GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2195
ANSWERED ON:06.12.2012
VIOLATION OF RULES BY CAR MAKERS
Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai;Yaskhi Shri Madhu Goud

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Competition Commission of India has issued any show-cause notice to various car makers who are allegedly selling spare parts at higher prices to consumers in the country;
- (b) if so, the details in this regard;
- (c) the reaction of car makers in this regard; and
- (d) the action taken by the Government against various defaulters?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT)

(a) to (d) Competition Commission of India (CCI), on receipt of information alleging restrictive practices and abuse of dominant position against certain car manufacturers, has initiated proceedings under the provisions of the Competition Act, 2002. The matter is under consideration in the Commission.